

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 527 of 1999.

Thursday this the 24th day of June 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T. Narayanan,
Ex. Casual Labourer,
Southern Railway,
Trivandrum Division,
Residing at: Nachiyarkudiyiruppu,
Kanyakumari P.O.,
Kanyakumari District. .. Applicant

(By Advocate Shri T.C. Govindaswamy)

vs.

1. Union of India represented by
The General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O., Madras -3.

2. The Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum -14.

3. The Senior Divisional Personnel
Officer, Southern Railway,
Trivandrum Division,
Trivandrum-14. .. Respondents

(By Advocate Shri James Kurien)

The application having been heard on 24.6.1999,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is a retrenched casual labourer was empanelled for absorption against a group 'D' post and was given an offer of appointment on 1.12.98, subject to medical fitness and other conditions. Though the applicant was examined by the medical authority in the month of January 1999, he has not been given the appointment order. The applicant made a representation on 19.3.99 requesting that if he has not

been found medically fit in B-I category, his case for alternate job may be sympathetically considered. This representation is yet to be considered and disposed of.

2. The applicant has filed this application for a declaration that he is entitled to be considered for absorption against a Group'D' post in terms of A-1 and for a direction to the respondents accordingly or in the alternative for a direction to the respondents to consider the applicant for absorption against a Group'D' post in Southern Railway, Trivandrum Division, requiring lower medical classification forthwith.

3. When the application came up for hearing, the learned counsel on either side agree that the application may now be disposed of without going into the merits of the case by directing the 3rd respondent to consider the representation made by the applicant on 19.3.99 (A2) and give him an appropriate reply within a reasonable time frame.

4. In the light of what is stated above, as agreed to by the counsel, the application is disposed of directing the 3rd respondent to consider A-2 representation of the applicant and to give him an appropriate reply within a period of three months from the date of receipt of a copy of this order.

No costs.

Dated the 24th day of June 1999.


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

List of Annexures referred to in the order:

1. Annexure A1: True copy of the Order No. V/P 407/1/ECL/Vol. IX dated 1.12.98 issued by the third respondent.
2. Annexure A2: True copy of the representation dated 19.3.99 submitted by the applicant to the third respondent.